

**GOVERNMENT OF INDIA  
HOME AFFAIRS  
LOK SABHA**

STARRED QUESTION NO:98  
ANSWERED ON:29.11.2005  
ATTACK ON MINORITIES  
Baxla Shri Joachim;Sujatha Smt. C.S.

**Will the Minister of HOME AFFAIRS be pleased to state:**

- (a) whether the Government is aware of the incidents where institutions and people belonging to minorities were attacked;
- (b) if so, the number of incidents of attacks on minorities in the country during the last three years, particularly in Kerala, State-wise;
- (c) the number of persons killed/injured and the extent of damage caused to the property of such communities;
- (d) the number of persons arrested in this connection and the action taken against them;
- (e) whether any compensation has been paid to them;
- (f) if so, the details thereof; and
- (g) the steps being taken by the Government to check such incidents and to instil a sense of security and safety among the people belonging to minority communities?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI SRIPRAKASH JAISWAL)

(a) to (g): A Statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (g) OF THE LOK SABHA STARRED QUESTION NO. 98 FOR 29.11.2005 REGARDING 'ATTACK ON MINORITIES'.

(a) to (g) : As per available information, the number of such incidents and the number of persons killed and injured therein during the last three years i.e., 2002, 2003 and 2004, state-wise are given in the Annexure.

Under the Seventh Schedule of the Constitution, 'Police' and 'Public Order' are State subjects and registration of cases, investigation and prosecution are the primary concern of the State Governments. Hence, details in respect of property lost/damaged, financial assistance provided to the affected families, number of persons arrested etc. are not Centrally maintained by the Government of India and are not readily available. Different State Governments determine their own criteria for providing financial assistance to the affected victims.

Apart from the various Constitutional and legal provisions as well as various institutional mechanisms established for protection of the rights of the minorities in the country, the Union Government has also taken a variety of administrative measures and promotional efforts in this regard. These include constant review of the communal situation in the country, maintaining a continuous watch over the activities of organizations having a bearing on peace and communal harmony, sending alert messages, sharing of information, sending Central Para-Military Forces to the States on the specific request of the concerned State Government( s), assistance in the modernization of the State Police Forces etc. The Union Government has also issued comprehensive guidelines to promote communal harmony to all the States/Union Territories. These guidelines contain steps to be taken with regard to prevention of communal riots, provision for relief/rehabilitation to the victims, effective utilization of Peace Committee mechanisms in defusing communal tension, restoration of normalcy in the affected areas etc. The promotional efforts include providing grants for organizations engaged in activities promoting communal harmony, annual National Communal Harmony Awards and Kabir Puraskar and observance of Quami Ekta Week. The National Common Minimum Programme of the Government envisages enactment of a comprehensive law to deal with communal violence.

**ANNEXURE**

STATEMENT SHOWING COMMUNAL INCIDENTS AND NUMBER OF PERSONS KILLED/INJURED THEREIN DURING THE YEARS 2002, 2003 and 2004

| Name of the State | 2002<br>No. of<br>Inci-<br>dents | 2003<br>No. of<br>Per-<br>sons | 2004<br>No. of<br>Per-<br>sons | 2002<br>No. of<br>Inci-<br>dents | 2003<br>No. of<br>Per-<br>sons | 2004<br>No. of<br>Per-<br>sons | 2002<br>No. of<br>Inci-<br>dents | 2003<br>No. of<br>Per-<br>sons | 2004<br>No. of<br>Per-<br>sons |
|-------------------|----------------------------------|--------------------------------|--------------------------------|----------------------------------|--------------------------------|--------------------------------|----------------------------------|--------------------------------|--------------------------------|
|-------------------|----------------------------------|--------------------------------|--------------------------------|----------------------------------|--------------------------------|--------------------------------|----------------------------------|--------------------------------|--------------------------------|

Killed Inju- Killed Inju- Killed Inju-  
red red red  
A & N 1 0 0 0 0 0 0 0 0  
Island

Andhra 16 3 20 18 8 71 13 1 54  
Pradesh

Arunachal 0 0 0 0 0 0 0 0 0  
Pradesh

Assam 2 0 0 2 2 0 2 0 1

Bihar 50 22 72 63 32 144 43 24 108

Chand- 1 0 0 0 0 0 0 0 0  
igarh

Chatt- 0 0 0 4 1 2 1 0 0  
isgarh

Delhi 5 0 3 3 1 11 3 0 9

Dadra 0 0 0 0 0 0 0 0 0  
& Nagar  
Haveli

Daman 0 0 0 0 0 0 0 0 0  
& Diu

Goa 0 0 0 1 0 0 0 0 0

Gujarat 135 977 2378 133 20 392 93 15 218

Haryana 2 0 4 1 0 0 1 0 0

Himachal 2 0 0 1 0 7 0 0 0  
Pradesh

J&K 1 0 0 1 0 12 0 0 0

Jharkhand 14 6 69 14 10 41 16 3 52

Karnataka 103 13 331 64 9 260 72 7 274

Kerala 16 6 48 32 11 71 25 2 59

akshdweep 0 0 0 0 0 0 0 0 0

Madhya 39 10 59 56 18 142 94 19 322  
Pradesh

Mahar- 95 42 752 125 12 578 109 17 352  
ashtra

Manipur 0 0 0 0 0 0 0 0 0

Meghalaya 0 0 0 0 0 0 0 0 0

Mizoram 0 0 0 0 0 0 0 0 0

Nagaland 0 0 0 0 0 0 0 0 0

Orissa 36 3 75 26 4 73 17 1 35

Pondi- 0 0 0 0 0 0 0 0 0  
cherry

Punjab 1 0 0 1 0 0 1 0 4

Rajas- 61 11 253 34 9 62 32 4 105  
than

Sikkim 0 0 0 0 0 0 0 0 0

Tamil 42 5 54 22 3 30 15 0 31  
nadu

Tripura 0 0 0 0 0 0 1 0 0

Uttar- 1 0 5 7 4 4 1 0 0  
anchal

Uttar 85 29 176 91 47 331 127 40 426  
Pradesh

West 14 3 56 12 2 30 11 1 82  
Bengal

Total 722 1130 4375 711 193 2261 677 134 2132